

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**CP NO.4/2018  
OA NO.162/2017  
MA NO.166/2017**

New Delhi this the 21<sup>st</sup> day of May, 2018

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

1. Shri Naresh Kumar Batra,  
S/o late Sh. M.L. Batra,  
Aged 57 years,  
Working as Guard (Group-C),  
Under Station Supdt,  
Northern Railway,  
Dehradun (UP).
2. Shri Anil Kumar Gupta,  
S/o late P.B. Lal Vaish,  
Aged 58 years,  
Working as C.P.S. (Group-C)  
Under Station Supdt,  
Northern Railway,  
Roorkee (UP).
3. Shri Rishipal Singh,  
S/o Shri Shankar Singh,  
Aged 55 years,  
Working as Head Booking Clerk,  
(Group C),  
Under Station Supdt,  
Northern Railway,  
Dhandausi (UP).
4. Shri Vijay Kumar,  
S/o Late Ganga Dayal,  
Aged 57 years,  
Working as TTI(Group C)  
Under CIT, Northern Railway,  
Bareilly Junction.
5. Shri Hari Shankar,  
S/o late Sh. R.C. Singh,  
Aged 58 years,  
Working as Head Parcel Clerk  
(Group C),

Under Chief Parcel Sup. Northern Railway, Mordabad (UP).

6. Shri Sajal Kumar,  
S/o Shri S.K. Gupta,  
Aged 59 years,  
Working as Chief Reservation Supervisor,  
Under Station Supdt. Northern Railway, Mordabad (UP).
7. Shri Harish Kumar Ruhela,  
S/o Sh. L.N. Ruhela,  
Aged 59 years,  
Working as Head Booking Clerk (Group C) Under S.S. Northern Railway, Bareilly (UP).
8. Shri Kuldip Trikha,  
S/o late G.L. Trikha,  
Aged 59 years  
(Group C), working as TTI  
Under S.S. Northern Railway,  
Mordabad (UP). ...Applicants

(By advocate: Mr. Manjeet Singh Reen)

### **Versus**

Union of India & Others. : through

1. Shri R.K. Verma,  
Secretary,  
Ministry of Railways,  
Railway Board,  
Rail Bhawan, New Delhi.
2. Shri R.K. Kulshereth,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
3. Shri A.K. Singhal,  
Divisional Railway Manager,  
Northern Railway,  
Moradabad Division,  
Moradabad (UP). ...Respondents

(By advocate: Mr. V.S.R. Krishna)

**ORDER (ORAL)****HON'BLE MRS. JASMINE AHMED, MEMBER (J):**

The order was passed by this Tribunal on 13.01.2017 directing the respondents to decide the representation of the applicants in the light of the cases mentioned in para-2 of the judgment.

2. In pursuance of the order dated 13.01.2017, the respondents have come out with a reasoned and speaking order dated 05.02.2018. Learned counsel for the applicants states that while passing the detailed order the respondents have not taken care of arrears. We, however, feel that substantial compliance of the order of this Tribunal has been done by the respondents. Accordingly, CP is closed. Notices are discharged.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

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